COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

IA NOS. 665, 666 OF 2017 IN DFR NO. 2361 OF 2017 & IA NO. 936 OF 2017

Dated: 8th November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Mr. Rama Shanker Awasthi ... Appellant(s)

Vs.

R.K.M. Powergen Private Limited & Ors.Respondent(s)

Counsel for the Appellant(s) : Mr. Shubham Arya

Ms. Ranjitha Ramachandran

Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Mr. Aman Gupta for R-1

Mr. Rajiv Srivastava Ms. Garima Srivastava

Ms. Garqi Srivastava for R-2

Mr. C. K.Rai

Mr. Umesh Prasad Mr. Mohit Rai for R-3

<u>ORDER</u>

I.A. No. 936 of 2017

(Appln. for condonation of delay in filing reply)

In this application, the Applicant/Respondent No.2 has prayed that delay in filing reply may be condoned.

Learned counsel for the Appellant has drawn our attention to the wrong statement made in reply of Respondent No.2. He has also substantiated his contention by drawing our attention to the annexures attached to the reply of Respondent No.2. We find substance in his contention. We are unhappy about the manner in which Respondent No.2 has filed its reply. However, in the interest of justice we condone the delay in filing the reply and reply is taken on record. Application is disposed of.

List the matter on 20.11.2017.

(I. J. Kapoor)
Technical Member

(Justice Ranjana P. Desai) Chairperson

ts/vg